

E. FIR No.123/20
PS. YDM

13.08.2020

Present: Ms. Sumrita, Ld. Counsel for applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of mobile phone IMEI No. 869444032662421.

In view of the directions contained in the Office Order No. 26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi, the present application is taken up for hearing through video conferencing.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the mobile phone is not required by the police.

I have heard the applicant. Perused the record.

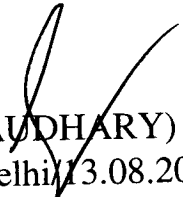
As per the directions of the **Hon'ble High Court of Delhi in Manjit Singh vs. State in Crl MC No. 4485/13 dated 10.09.2014** , case property may be released to the rightful owner after preparing detailed panchnama, taking photographs, valuation report and a security bond. Further, production of mobile should not be insisted upon during trial and its photographs along with panchnama should suffice for the purpose of evidence.

In view of above IO/SHO is directed to release the mobile phone 869444032662421 to the applicant/owner on furnishing security / indemnity bond as per valuation of mobile phone IMEI No. 869444032662421.



Valuation shall be done prior to releasing the mobile phone to the applicant. A detailed panchnama shall be prepared after taking photographs of the mobile phone from all angles and the same shall be attested/countersigned by complainant as well as accused. The cost of photographs shall be borne by the applicant. Panchnama along with photographs and indemnity bond shall be filed in the court along with charge-sheet.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.


(RENU CHAUDHARY)
DMM/East/KKD/Delhi/13.08.2020

E. FIR No.000158/20
PS. YDM

13.08.2020

Present: Sh. Sachin Kumar Shukla, Ld. Counsel for applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of mobile phone IMEI No. 866410036684243.

In view of the directions contained in the Office Order No. 26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi, the present application is taken up for hearing through video conferencing.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the mobile phone is not required by the police.

I have heard the applicant. Perused the record.

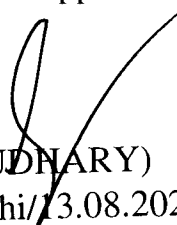
As per the directions of the **Hon'ble High Court of Delhi in Manjit Singh vs. State in Crl MC No. 4485/13 dated 10.09.2014**, case property may be released to the rightful owner after preparing detailed panchnama, taking photographs, valuation report and a security bond. Further, production of mobile should not be insisted upon during trial and its photographs along with panchnama should suffice for the purpose of evidence.

In view of above IO/SHO is directed to release the mobile phone 866410036684243 to the applicant/owner on furnishing security / indemnity bond as per valuation of mobile phone IMEI No. 866410036684243.



Valuation shall be done prior to releasing the mobile phone to the applicant. A detailed panchnama shall be prepared after taking photographs of the mobile phone from all angles and the same shall be attested/countersigned by complainant as well as accused. The cost of photographs shall be borne by the applicant. Panchnama along with photographs and indemnity bond shall be filed in the court along with charge-sheet.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.


(RENU CHAUDHARY)
DMM/East/KKD/Delhi/13.08.2020

FIR No.280/20
PS Laxmi Nagar

13.08.2020

Present: None

In view of the directions contained in the Office Order No. 26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi, the present application for releasing mobile phone make VIVO ZI Pro Sonic Blue on superdari is taken up for hearing through video conferencing.

Reply filed by the IO. Same is perused.

As per the reply, the above mentioned case pertains to PS Shakarpur which does not fall within the territorial jurisdiction of this Court.

Hence, the present application is dismissed for the want of jurisdiction.

Application disposed of accordingly.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/13.08.2020

FIR No.347/20
PS Laxmi Nagar

13.08.2020


Present: Sh. R. K. Sahni, Ld. Counsel for applicant (through video conferencing).

In view of the directions contained in the Office Order No. 26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi, the present application for releasing vehicle bearing no. DL-7S-BF-7971 on superdari is taken up for hearing through video conferencing.

Reply filed by the IO. Same is perused.

As per the reply of IO, the above mentioned vehicle is also required in the investigation of case E. FIR No.018188/20 registered at PS Geeta Colony on 04.08.2020 and same is yet to be handed over ^{to} ~~to~~ the IO of PS Geeta Colony.

Hence, the vehicle cannot be released on superdari as of now,.
Application is disposed of accordingly.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/13.08.2020

FIR No.290/20
PS Laxmi Nagar

13.08.2020

Present: Sh. Agredeep Goel, Ld. Counsel for applicant (through video conferencing).

In view of the directions contained in the Office Order No. 26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi, the present application for releasing vehicle bearing no. HR-26-EC-4866 on superdari is taken up for hearing through video conferencing.

Reply filed by the IO. Same is perused.

As per the reply, facts regarding ownership of the vehicle are yet to be verified. IO seeks time to complete the verification.

Heard. Time granted.

Let report be filed by the IO on or before 18.08.2020. -


(RENU CHAUDHARY)
MM-04/En/KKD/Delhi/13.08.2020

FIR No.290/20
PS Laxmi Nagar

13.08.2020

Present: Sh. Agredeep Goel, Ld. Counsel for applicant (through video conferencing).

In view of the directions contained in the Office Order No. 26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi, the present application for releasing vehicle bearing no. HR-26-EC-0657 on superdari is taken up for hearing through video conferencing.

Reply filed by the IO. Same is perused.

As per the reply, facts regarding ownership of the vehicle are yet to be verified. IO seeks time to complete the verification.

Heard. Time granted.

Let report be filed by the IO on or before 18.08.2020.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/13.08.2020